

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 2088/2001

New Delhi, this day the 20th August, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

Shri Jasbir Singh  
S/o Shri Raghbir Singh,  
R/o of Police Quarters, No. A-65,  
Police Station Janakpuri,  
New Delhi. .... Applicant  
(By Advocate : Shri D. Rajeshwar Rao)

Versus

1. Government of Delhi  
through its Chief Secretary,  
National Capital Territory of Delhi,  
Old Sectt. Delhi
2. Netaji Subash Institute of Technology,  
through its Director,  
Azad Hind Fauj Marg,  
Sector-3, Dawarka  
New Delhi - 110 045 .... Respondents  
(By Advocate : None)

O R D E R (ORAL)

Heard the learned counsel.

2. This is the second round of litigation in this very case. Earlier the OA, being OA No. 713/2001, filed by the applicant was disposed of by way of dismissal on the ground that the applicant had approached the Tribunal prematurely, i.e., within less than six months after filing his representation in the matter. That OA was decided on 30th March, 2001.
3. The aforesaid period of six months is over and the applicant has accordingly approached this Tribunal again by filing the present OA in terms of the liberty granted to him by the Tribunal on 30th March, 2001. The learned counsel submits that the respondents have not responded to the representation filed by the applicant

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(2)

so far. The last representation was filed by the applicant on 21.10.2000. On consideration of the matter, I find that the ends of justice will be duly met in this case by ~~the~~ disposing it of at this very stage even without issuing notices by directing the respondents to consider the aforesaid representation carefully and in accordance with the rules and instructions and to dispose of the same by passing a reasoned and a speaking order with utmost expedition and, in any case, latest by September 30, 2001. A copy of the order passed by the respondents will be served on the applicant.

4. The OA is disposed of in the aforesated terms.  
No costs.



(S.A.T. RIZVI)  
MEMBER(A)

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